

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1462/2019 & M.A.No. 678/2019**

**Dated Tuesday, the 5<sup>th</sup> day of November, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

1. S. Kathiresan
2. K. Asokkumar
3. M. Narayana Moorthy
4. S. Tamilmani
5. B. Jeyachandran
6. A. Soundarapandy
7. A. Niraikulam
8. R. Maran
9. S. Nagarajan
10. S.N.V. Balachandran
11. S. Navaneethakrishnan

.... Applicants

By Advocate M/s R. Thirumalai

**Vs**

1. Union of India  
Ministry of Finance, Rep. By its Secretary  
North Block  
New Delhi 110 001.

2. Union of India

Rep. by the Chairman

Central Board of Indirect Taxes & Customs

North Block New Delhi – 110 001.

3. The Principal Chief Commissioner of GST & Central Excise

No. 121, Mahatma Gandhi Road

Nungambakkam, Chennai 600 034.

4. The Commissioner of Customs

Customs Preventive Commissionerate

Tiruchirapalli – 620 001.

5. The Commissioner of GST and Central Excise

Madurai Commissionerate

Madurai – 625 002.

6. The Commissioner of GST and Central Excise (Audit)

No. 6/7, A.T.D. Street

Race Course Road

Coimbatore – 641 018.

7. The Commissioner of Customs

Custom House, New Harbour Estate

Tuticorin 628 004. .... Respondents

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

MA No.678/2019 filed by the applicants to join together to file a single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to grant Grade Pay of Rs. 5400/-in Pay Band-2 to the Applicant No. 1 with effect from 24.4.2014 and from Applicants Nos. 2 to 11 with effect from 01.09.2012, upon completion of four years of service in the Grade Pay of Rs. 4800/- (pre revised grade pay Rs. 7500-12000) as per the . dictum of the Hon'ble High Court of Madras dated 06.09.2010 made in WP No. 13225 of 2010 with all consequential, allied and incidental benefits including arrears of pay, pay fixation etc and also costs and pass such further or other orders as are necessary to meet the ends of justice.”

3. When the matter came up for hearing, learned counsel for the applicants would submit that the subject matter of the OA is already covered by the decisions of this Tribunal in OA Nos.935/2019 & 959/2019 and by the decision of the Hon'ble High court in WP No.13225/2010 which is confirmed by the Hon'ble Supreme Court in Civil Appeal No.8883/2011. The case of the applicants is also similar and they are entitled to get the benefit. They have given representations dated 01.03.2018 as Annexure A-8 and the same is pending before the competent authority and no speaking orders are passed till now. The applicants will be satisfied if the representations are considered and orders are passed.

4. In view of the limited submission, the OA is disposed of with the following direction:

**"The competent authority is directed to consider the applicants' Annexure A-8 representations dated 01.03.2018 in the light of the above said decisions of this Tribunal, High court and Supreme court and pass speaking orders as per the relevant rules and regulations, within a period of three months from the date of receipt of a copy of this order."**

**(T.JACOB)  
MEMBER (A)**

**M.T.**

**(P.MADHAVAN)  
MEMBER (J)**

**05.11.2019**